

promotion offices overseas, development of beach and winter sports resorts and other schemes, setting up of India Tourism Development Corporation etc. have already been taken.

Several new measures like fleet augmentation of Indian Airlines, provision of air-conditioned cars on EX-TC price, liberalisation of rules regarding issuance of visas and entry formalities, augmentation of hotel accommodation, improvement, expansion and construction of Dharamshalas, Sarais etc. setting up of youth hostels, setting up of Janata Hotels in the Central Sector, are being taken to boost international and domestic tourism.

Jumbo Flight between Calcutta and New York ended with Whimper

1490. SHRI JANARDHANA POOJARY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that direct jumbo flight between Calcutta and New York by Air India has ended with a whimper; and

(b) if so, the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): (a) No Sir.

(b) Does not arise

Setting up of Steel Plant at Mangalore

1491. SHRI JANARDHANA POOJARY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether there is any proposal under the consideration of Government to set up steel plant at Mangalore; and

(b) if so, what are the details in this regard?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MU-

KHERJEE): (a) and (b). As part of the overall development programme for the enhancement of capacity in the steel industry, Government have been considering the possibilities of setting up a new port-based steel plant with ultimate capacity of 3.00 million tonnes per annum. Mangalore is also being considered as a possible site in this connection. Discussions for setting up a new steel plant are being held with foreign parties who have offered technical and financial assistance for this purpose.

Control over Indian Companies with Foreign Capital

1492 SHRI N. E. HORO. Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under the consideration of Government to make all the Indian companies with foreign capital to have full Indian control over them; and

(b) what are the details regarding the Indian companies where foreign capital is still more than 50 per cent along with the reasons for which such companies have been allowed to retain their controlling shares with the foreign investors?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) No, Sir. The FERA guidelines seek to regulate the level of foreign shareholding in companies operating in the country depending on the nature and character of their activities. The control of companies is, however, determined under the Companies Act primarily by the voting power flowing from the extent of equity holding in the company and the pattern of holding.

(b) According to the FERA guidelines, the following types of companies are entitled to retain foreign equity upto 74 per cent or 51 per cent:

(1) Companies manufacturing items listed in Appendix I of the Industrial Licensing Policy of 1973.